

## **SUPREME COURT OF INDIA**

**Re: Proposal for transfer of Mr. Justice Prakash Padia, Judge, High Court of Judicature at Allahabad.**

On 3 August 2023, the Collegium proposed the transfer of Mr Justice Prakash Padia, Judge, High Court of Judicature at Allahabad, to the High Court of Jharkhand, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted the Judges of the Supreme Court who, being conversant with the affairs of the High Court of Judicature at Allahabad, are in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court of Judicature at Allahabad and the High Court of Jharkhand.

By a representation dated 8 August 2023, Mr Justice Prakash Padia has requested a reconsideration of the proposal for his transfer. In the alternative, he has sought transfer to the High Court of Madhya Pradesh, High Court of Judicature at Patna or the High Court of Uttarakhand.

We have considered the requests made by Mr Justice Prakash Padia. The Collegium does not find any merit in the requests made by him.

The Collegium, therefore, resolves to reiterate its recommendation dated 3 August 2023 to transfer him to the High Court of Jharkhand.

( Dhananjaya Y Chandrachud ), CJI

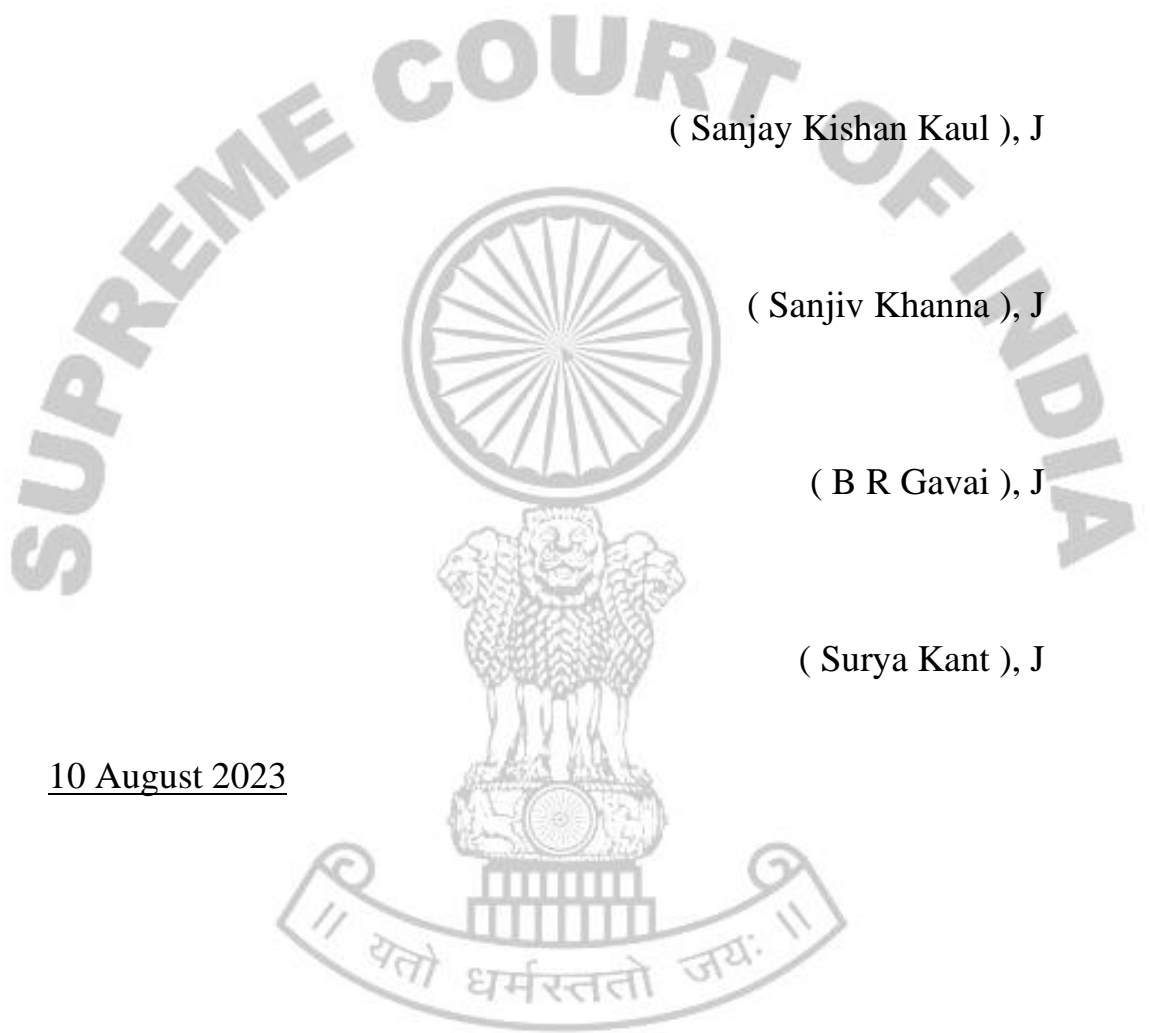
( Sanjay Kishan Kaul ), J

( Sanjiv Khanna ), J

( B R Gavai ), J

( Surya Kant ), J

10 August 2023



## **SUPREME COURT OF INDIA**

**Re: Proposal for transfer of Mr Justice S P Kesarwani, Judge,  
High Court of Judicature at Allahabad.**

On 3 August 2023, the Collegium proposed the transfer of Mr Justice S P Kesarwani, Judge, High Court of Judicature at Allahabad, to the High Court at Calcutta, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who, being conversant with the affairs of the High Court of Judicature at Allahabad, are in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court of Judicature at Allahabad and the High Court at Calcutta.

Mr Justice S P Kesarwani, however, by a representation dated 6 August 2023 has requested reconsideration of the proposal for his transfer to the High Court at Calcutta.

We have considered the request made by Mr Justice S P Kesarwani in his representation. The Collegium does not find any merit in the request made by him. The Collegium, therefore, resolves to reiterate

its recommendation dated 3 August 2023 to transfer Mr Justice S P Kesarwani to the High Court at Calcutta.

( Dhananjaya Y Chandrachud ), CJI

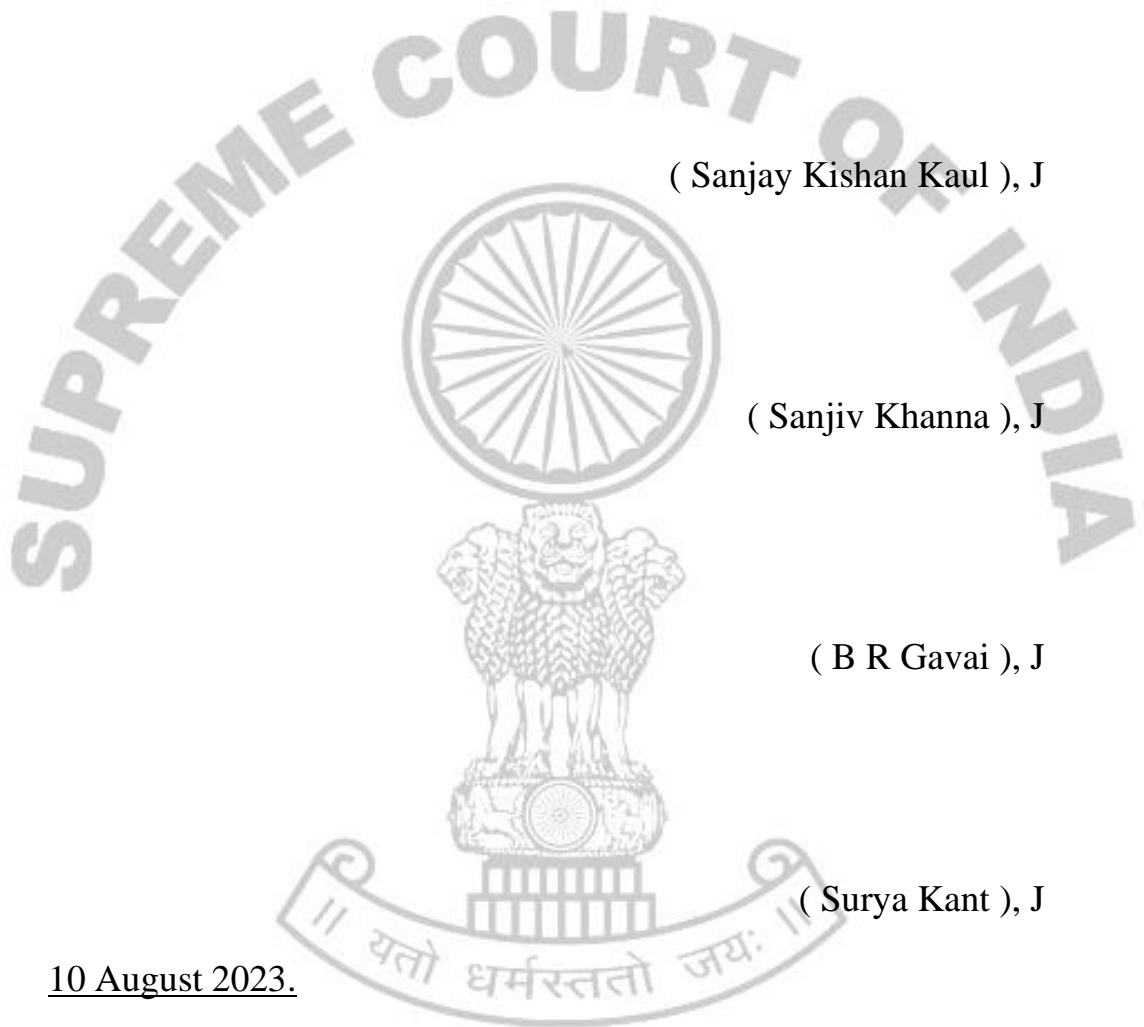
( Sanjay Kishan Kaul ), J

( Sanjiv Khanna ), J

( B R Gavai ), J

( Surya Kant ), J

10 August 2023.



## **SUPREME COURT OF INDIA**

**Re: Proposal for transfer of Mr Justice Rajendra Kumar-IV,  
Judge, High Court of Judicature at Allahabad.**

On 3 August 2023, the Collegium proposed the transfer of Mr Justice Rajendra Kumar-IV, Judge, High Court of Judicature at Allahabad, to the High Court of Madhya Pradesh, for better administration of justice.

In terms of the Memorandum of Procedure, we have consulted Judges of the Supreme Court who, being conversant with the affairs of the High Court of Judicature at Allahabad, are in a position to offer views on the proposed transfer. We have also consulted the Chief Justices of the High Court of Judicature at Allahabad and the High Court of Madhya Pradesh.

By a representation dated 8 August 2023, Mr Justice Rajendra Kumar-IV has conveyed his consent to the proposed transfer. He has, however, also requested that his transfer may be stayed for 6 months.

We have considered the request made by Mr Justice Rajendra Kumar-IV. The Collegium does not find any merit in the request made by

him. The Collegium, therefore, resolves to reiterate its recommendation dated 3 August 2023 to transfer him to the High Court of Madhya Pradesh.

( Dhananjaya Y Chandrachud ), CJI

( Sanjay Kishan Kaul ), J

( Sanjiv Khanna ), J

( B R Gavai ), J

( Surya Kant ), J

10 August 2023.

